

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

STARRED QUESTION NO:359
ANSWERED ON:17.08.2000
MEETING OF POWER MINISTERS OF STATES
NEDURUMALLI JANARDHANA REDDY

Will the Minister of POWER be pleased to state:

- (a) whether a meeting of Power Ministers of Southern States was held recently at Bangalore;
- (b) if so, the details of the points discussed in the meeting and outcome thereof;
- (c) whether the Government have decided to take penal action against the officials if they violate the standard laid down for sharing of power among States;
- (d) if so, the details of such cases detected so far and action taken thereon; and
- (e) the extent to which the power problem in Southern States is likely to be solved?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYAWANTI MEHTA)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF STARRED QUESTION NO. 359 TO BE ANSWERED IN THE LOK SABHA ON 17.8.2000 REGARDING MEETING OF POWER MINISTERS OF STATES.

(a): A meeting of the Power Ministers of Southern States was held on 10th July, 2000 at Bangalore with Union Minister of Power.

(b): The details of the points discussed in the meeting and the decisions taken are given below:-

(i) OPERATIONAL REVIEW OF OPERATION OF SOUTHERN REGION GRID AND STEPS TO IMPROVE FREQUENCY PROFILE:- It was decided that all constituents should endeavor to maintain frequency at 48.6 Hz and above. SRLDC will observe and record the violations for one month and issue notices along with necessary directions to the defaulting constituent(s). If corrective action is not taken on the notices, SRLDC will initiate appropriate legal action against the defaulting constituent(s) in accordance with the provisions of the Electricity Regulatory Commissions Act, 1998 and the Indian Electricity Grid Code.

(ii) LOW VOLTAGE AND INSTALLATION OF SHUNT CAPACITORS:- It was decided that 3614 MVAR capacity shunt capacitors will be commissioned by the Southern States during 2000-01 comprising 870, 1128, 5000 and 1116 MVAR by Andhra Pradesh, Karnataka, Kerala and Tamil Nadu respectively.

(iii) MAXIMISATION OF IMPORTS FROM NEIGHBOURING REGIONS AND AUGMENTATION OF TRANSMISSION LINKS:- Transmission systems for maximisation of imports from neighbouring regions were identified and a programme for their completion was finalised.

(iv) GENERATING CAPACITY ADDITION:- The capacity addition programme in Southern Region was reviewed. After discussions, it emerged that 1684.3 MW and 2274 MW capacity was likely to be added in the Southern Region during the years 2000-01 and 2001-02, respectively.

(v) RENOVATION, MODERNISATION AND UPGRADING (RM&U) OF GENERATING UNITS:- It was noted that an additional benefit of 317.5 MW during 2000-01 and 135.5 MW during 2001-02 would be available in Southern Region through implementation of RM&U schemes by the constituents.

(vi) OUTSTANDING DUES PAYABLE TO CPSUs:- It was emphasised that tariff notifications issued by the Government of India before 15.5.1999 must be honoured by SEBs, State Governments and they should make full payments to the concerned CPSUs.

(vii) HVDC LINE BETWEEN MAHARASHTRA (KOLHAPUR) AND KARNATAKA:- Karnataka requested for a HVDC link between Maharashtra (Kolhapur) and Karnataka. It was decided that CEA and Power Grid Corporation of India Ltd. will examine the matter in

consultation with the Maharashtra Government.

(viii). EXPANSION OF KAYAMKULAM PROJECT IN KERALA: It was decided that expansion could be considered only after ascertaining the States willingness to avail power, sign the PPAs including payment safeguards with NTPC.

(c): It has been decided to take action as mentioned in Sub. Para (i) of reply to part (b) above.

(d): SRLDC has been regularly issuing notices and directions to the defaulting constituents.

(e): With the implementation of decisions taken as mentioned in reply to part (b) above by all the constituents/power utilities, the power supply position in Southern Region is likely to improve to some extent.